

ITEM NO.28

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14239/2017

(Arising out of impugned final judgment and order dated 15/12/2016 in SA No. 580/2010 passed by the High Court Of Judicature at Allahabad)

NO. 14506577 SATYA DEO GIRI

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS

Respondent(s)

(with interim relief and office report)

Date : 08/05/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Rakesh Uttamchandra Upadhyay, AOR
Ms. Aarti Upadhyay, Adv.
Mr. Amar Deep Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

No coercive steps shall be taken against the petitioner in the
meantime.

(R. NATARAJAN)
Court Master

(SNEH LATA SHARMA)
Court Master